

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

CA (CAA)/6/Chd/Hry/2024
(1st Motion)

IN THE MATTER OF:

Pine Labs Private Limited

...

Applicant Companies

Under Section: 230-232, 234

Order delivered on 24.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant Company : Ms. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma, Mr. Gyanendra Kumar, Ms. Shikha Tandon, Mr. Zaid Drabu, Ms. Sejal Sethi, Mr. Amandeep Singh, Ms. Salina Chalana, Mr. Arshpreet Singh, Mr. Saurabh Khosla, Advocates

ORDER

As per order dated 12.07.2024, the compliance affidavit has been filed vide diary No. 00586/3 dated 23.07.2024. The same is taken on record.

Learned counsel for the applicant companies is directed to file short note in a tabular form showing details of the consents with affidavits of the secured creditors with relevant page numbers and virtual meeting of the equity shareholders and the unsecured shareholders has been sought by the Transferee Company. The same be done within three days'. Heard. Order reserved.

Sd/-
(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)